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Appeal Filed by the Collector of Customs, Calcutta against 'lie Order of Calcutta High Court on Portland Cement and White Cement

3868. SHRI RAMSINH RATblWA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that in Civil Order No. 3670(W) of 1985 decided on 1st April. 1985 the Calcutta High Court held that 'Ordinary Portland Cement' and 'White Cement' arc two different and distinct commercial commodities;
- (b) whether it is also a fact that the Collector of Customs, Calcutta did not agree with this ruling and had filed an appeal against this order; if so, what is the outcome of the said appeal: and
- <c) whether Government still hold the same view ?</p>

THE MINISTER OF STATE IN TFTE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): fa) to (c) A Single ludge of the Calcutta High Court had decided that white cement could be imported as it was a different and distinct commodity from Portland Cement. On an appeal filed by the Collector of Customs, Calcutta, the Divisional Bench of the High Court has stayed the operation of the Order of the Single Judge. The matter is *subjudice*, and, therefore, no views can be offered.

INA Martyrs Memorial in Singapore

3869. SHRIMATI BIJOYA CHAKRA-VARTY: Will the Minister of HOME AFFAIRS be rleased to state:

(a) whether there is any proposal under Government's consideration to construct IN A Martyrs' Memorial on the sea beach of Singapore in response to the demand of the All India Azad Hind Fauz Association; and

to Questions

lb) if so, what are the details in this regard

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): fa) No, Sir.

lb) The question does not arise.

Margin Money on Loans given by NABARD

3870. SHRI ASHOK NATH VERMA:

SHRI M. A. BABY:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 3248 given in the Rajya Sabha on the 8th December, 1987 and state:

- (a) whether it is a fact that the National Bank for Agriculture and Rural Development (NABARD) has reported in reply to the question referred to above that 'NABARD' stipulates a margin money of 5 per cent and 10 per cent in respect of eomposifeiintegrated loans upto Rs. 3 lakhs and Rs. 5 lakhs respectively under its re-finance scheme for small scale under its non-farm activities, set up by individuals under the new 20^jPoint Economic Programme to generate more employment and end poverty speedily flit the scheduled commercial banks are not implementing such instructions with the result implementation of new 20-Point Economic Programme of 'NABARD' under this very scheme is an utter failure; and
- (b) if so, what other remedial measure 'NABARD' has taken or propose to take to make this scheme a success 7

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC